

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No203
CP(IB)/204(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Savitaben Gordhanbhai Thumar (Personal Gaurantor)**Applicant**
V/s
Premraj Ramratan Laddha Liquidatorof Corporate Debator**Respondent**

Order delivered on 27/02/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra, Adv. a.w Ms. Sangeeta Bohra, Adv.
For the Respondent : Mr. Anip Gandhi, Adv.
Mr. D K. Nakrani, Adv.

ORDER

Application is filed u/s 94 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 08.05.2023.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-Sd-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)